

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 61 of 2011 &
I.A.No. 103 of 2011

Dated :1st July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Coromandel Sugars Limited **... Appellant(s)**

Versus

Chammundeshwari Electricity Supply Co. Ltd. & Anr. **....Respondent(s)**

Counsel for the Appellant(s): **Mr. Nishanth Patil**
Counsel for the Respondent(s): **Mr. M.G. Ramachandran &**
Ms. Sneha Venkataramani

ORDER

I.A.No. 103 of 2011
(Appl. for interim directions)

We have heard the learned counsel for the parties in the interim Application.

After hearing the learned counsel for the parties, we are of the view that the 1st Respondent may be directed to consider the payment of the admitted rate to the Appellant during the pendency of this Appeal.

We make it clear that even though, as per the learned counsel for the Appellant, the admitted rate is 4.44, we are not deciding the same as it is disputed by the learned counsel for the Respondent.

Whatever the admitted rate according to the 1st Respondent, that may be considered for payment to the Appellant during the pendency of the Appeal.

With these observations, the I.A. is disposed of.

Post the matter for final hearing on **14.07.2011**. In the meantime, both the parties may file their respective Written Submissions after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS